

**STATUS REPORT FILED BY THE DISTRICT COLLECTOR KRISHNAGIRI
AS DIRECTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE CHENNAI IN ORIGINAL APPLICATION NO.253 OF
2020 (SZ) DATED 14.12.2020.**

- 1) Thiru.N.Gajendara Rao, S/o.Narasingha Rao, Venkatapuram Panchayat, Kothapetta Village, Krishnagiri District has filed ORIGINAL APPLICATION NO.253 OF 2020 before the National Green Tribunal Southern Zone at Chennai with a prayer to declare that the proposed quarry to be auctioned by the 2nd Repondent in survey number 56/1 (part-5) Kothapeta Village, Krishnagiri Taluk and District is null and void pursuant to the Tamil Nadu Pollution control Board order B.P.No.21 dated 31.07.2019 for restraining and thus render justice.
- 2) The Hon'ble National Green Tribunal Southern Zone at Chennai in the order dated 14.12.2020 in original application no.253 of 2020 have directed to call for the reports of the Tamil Nadu State Pollution Control Board as well as the District Mining Officer and District Collector independently regarding the allegation made in the application as to whether there is any violation of siting criteria provided as per the guidelines issued as per the proceedings B.P.No.21 dated 31.07.2019 by the Tamil Nadu State Pollution Control Board in this regard and if so, what is the proposed action to be taken against the same and if there is any violation, imposition of environmental compensation against the violator may be imposed.
- 3) It is submitted that as per the above direction the status report is filed by the District Collector Krishnagiri as follows.
 - i) It is submitted that at present the following rough stone quarrying are existing in Kothapetta Village of Krishnagiri taluk of Krishnagiri District.

Sl. No.	Name of the Lessees	Village & Taluk	S.F.No. , Extent & Classification of land	District Collector Proceedings /Order dated	Lease Period	Remarks
1	Tmt. Sa.Sumitha Shankar, W/o.Shankar Raj, 252, Metbanda Vill, Venkatapuram -Pt. Krishnagiri Tk & Dt.	Kothapetta, Krishnagiri Tk.	56/1 (Part-5), Ext: 1.20.0 Ha & Government land .	Roc 49/2016 (Mines) Dt.18.8.2016	01.9.2016 to 31.08.2026	Under Operation
2	Qummarunnisa W/o.Abdul Jaffar, No.2 Rahamatulla Street, Krishnagiri Tk & Dt.	Kothapetta, Krishnagiri Tk.	87/1B1(P) 87/1B2, Ext: 4.75.0 Ha. & Patta land	Roc 08/2013 Mines Dt.05.02.2016	02.03.2016 to 01.03.2021	Under Operation
3	Tmt. K.M.Vijaya, W/o. Madhiazhagan, No. 58B Gandhi Nagar, Krishnagiri Tk & Dt.	Kothapetta, Krishnagiri Tk.	78/1B(Part), Ext: 4.00.0 Ha. & Patta land	Roc 419/2018 Mines Dt.30.5.2018	30.05.2018 to 29.05.2023	Under Operation
4	M/s. Devarajaa M Sand, No.58 B Gandhi Nagar, Krishnagiri Tk & Dt.	Kothapetta, Krishnagiri Tk.	78/1A (Part) 78/1B (Part), Ext: 4.00.0 Ha. & Patta land	Roc 418/2018 Mines dated 30.5.2018	31.5.2018 to 30.05.2023	Under Operation
5	Thiru. G.Ganesan, Avdhanapatti Village, Agraharam Post, Krishnagiri Tk & Dt.	Kothapetta, Krishnagiri Tk.	56/1 (Part-D), Ext: 2.54.0 Ha. & Government land	Roc 611/2009 /Mines-2 dt.14.5.2015	14.05.2015 to 13.05.2020	Lease Expired
6	A.Madesh, S/o. Annadurai, D.No.36/18 Dasaratharamar Kovil St, Pudukuttai, Krishnagiri Tk & Dt.	Kothapetta, Krishnagiri Tk.	56/1 (Part-C), Ext: 2.54.0 Ha. & Government land	Roc 126/2010 /Mines-1 dt.15.3.2010	03.05.2020 to 02.05.2015	Lease Expired

ii) It is submitted that It is submitted that the ex-lessee Thiru.G.Ganesan, Avathanapatti Village, Agraharam Post, Krishnagiri Taluk & District had preferred an application for the extension of the lease period of the quarry over rough stone quarry over an extent of 2.54.0 hecets. in Government land S.F.No.56/1(P)D of Kothapetta Village of Krishnagiri Taluk & District beyond the expiry of the lease on 13.05.2020. The application had been rejected by the District Collector Krishnagiri in proceedings Roc.No.721/2019/Mines dt:25.06.2020 Aggrieved against the said order the petitioner Thiru.G.Ganesan had filed first appeal petition before the Director of Geology and Mining, Chennai and appeal petition is pending.

- iii) It is further submitted that the rough stone quarry lease granted in S.F.56/1(part-C) of Kothapetta-Village, Krishnagiri -Tk & Dt had already been expired on 02.05.2015 and there is no proposal for the auction for the grant new rough stone quarry in the said rough stone quarry. It is also submitted that there is no further proposal for the grant of new rough stone quarry around 1km radial distance around the rough stone quarry in S.F.56/1 of Kothapetta village, Krishnagiri Tk & Dt.
- iv) It is submitted that at present there is no proposal for the auction for the grant of new rough stone quarry in S.F.No.56/1(Part-5) of Kothapetta Village of Krishnagiri Taluk & District.
- v) It is submitted that at present one stone crusher unit namely M/s.Devarajaa M-Sand, located at 78/1A (part), 78/1B(part) 78/2 Kothapetta Village, Krishnagiri Taluk & District. The unit has obtained consent to operate of the Tamil Nadu Pollution Control Board vide Proc.No.F.1342HSR/OS/DEE/TNPCB/HSR/W&A/2018 dt:19.12.2018 of the District Environmental Engineer Tamil Nadu Pollution Control Board, Hosur. It is submitted that 300mts. safety distance from the inhabited site is provided in Tamil Nadu Minor Mineral Concession Rules 1959 as per Sub Rule (1-A)(a) of Rule 36 reads "No Lease shall be granted for quarrying stone within 300mts (Three hundred meters) from any inhabited site".
- vi) It is submitted that the siting criteria provided as per the Tamil Nadu Pollution Control Board proceeding B.P.No.21 dated 31.07.2019 are applicable only to the stone crusher and not applicable to the rough stone quarries as claimed by the petitioner and hence there is no violation observed.


**District Collector,
Krishnagiri.**


02/01/2024